

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 9/2010**

**Coram:**

- 1. Dr. Pramod Deo, Chairperson**
- 2. Shri S.Jayaraman, Member**

**DATE OF HEARING: 23.3.2010**

**DATE OF ORDER 1.6.2010**

**In the matter of**

Revision of transmission tariff due to additional capital expenditure incurred during 2008-09 for Tarapur Transmission System associated with Tarapur Atomic Station Stages 3 & 4 in Western Region.

**And in the matter of**

Power Grid Corporation of India Limited, Gurgaon      **..Petitioner**  
Vs

1. Madhya Pradesh Power Trading Company Ltd., Jabalpur
2. Maharashtra State Electricity Distribution Co. Ltd., Mumbai
3. Gujarat Urja Vikas Nigam Ltd., Vadodara
4. Electricity Deptt., Govt., of Goa, Panaji
5. Electricity Department, Administration of Daman and Diu, Daman
6. Electricity Department, Administration of Dadra Nagar Haveli, Silvassa
7. Chhattisgarh State Electricity Board, Raipur
8. Madhya Pradesh Audyogik Kendra Vikas Nigam (Indore) Ltd, Indore

**.....Respondents**

**The following were present:**

1. Shri U.K.Tyagi, PGCIL
2. Shri Rakesh Prasad, PGCIL
3. Shri M.M.Mondal, PGCIL

**ORDER**

This petition has been filed for revision of transmission tariff due to additional capital expenditure incurred for Tarapur Transmission System (the transmission system) associated with Tarapur Atomic Power Station Stages 3 & 4 in Western Region during the period from 1.4.2008 to 31.3.2009, based on the Central Electricity Regulatory Commission (Terms and Conditions of

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Tariff) Regulations, 2004 (hereinafter referred to as "the 2004 regulations"). The petitioner has also prayed for reimbursement of the petition filing fee, licence fee and other expenditure in connection with the filing of the petition.

2. The investment approval and expenditure sanction for the transmission system was accorded by the Board of Directors of the petitioner company vide letter dated 22.10.2002 at an estimated cost of Rs. 23702 lakh, which included IDC of Rs. 2176 lakh. Further, approval for the revised cost estimate was accorded by the Board of Directors of the petitioner company under letter dated 17.1.2006 at an estimated cost of Rs. 28587 lakh, including an IDC of Rs. 962 lakh.

3. The transmission charges for the transmission assets were approved by the Commission vide its order dated 19.6.2009 in Petition No. 46/2009 in respect of the following elements.

4. The summary of the transmission charges approved by the said order dated 19.6.2009 is extracted hereunder:

(Rs. in lakh)

	Asset-I			Asset-II			Asset-III		
	2006-07	2007-08	2008-09	2006-07	2007-08	2008-09	2006-07	2007-08	2008-09
Depreciation	175.20	176.18	176.18	269.62	278.65	278.65	287.38	303.41	304.92
Interest on loan	342.81	331.95	309.91	529.27	525.07	495.82	502.63	512.23	485.81
Return on Equity	214.65	216.23	216.23	309.65	320.07	320.07	308.41	331.34	333.70
Advance against Depreciation	0.00	0.00	265.15	0.00	0.00	259.15	0.00	0.00	207.72
Interest on Working Capital	20.84	21.16	25.87	34.44	35.50	40.35	42.58	44.54	48.94
O & M Expenses	52.84	54.87	57.14	199.55	207.34	215.81	553.56	575.56	598.69
<b>Total</b>	<b>806.35</b>	<b>800.38</b>	<b>1050.47</b>	<b>1342.54</b>	<b>1366.64</b>	<b>1609.86</b>	<b>1694.56</b>	<b>1767.09</b>	<b>1979.77</b>

5. The relevant details of the capital expenditure of the transmission assets claimed by the petitioner are as under:

(Rs. in lakh)

	Date of the commercial operation	Apportioned approved cost	Capital cost as on 1.4.2008 (As per order dated 19.6.2009)	Additional Capital Expenditure during 2008-09	Capital cost as on 1.4.2009
Asset-I	1.3.2005	6715.01	6639.04	7.22	6646.26
Asset-II	1.8.2005	11107.99	10088.38	64.47	10152.85
Asset-III	1.9.2005	10764.33	10040.67	14.28	10054.95

6. In the petition, the petitioner has claimed the following transmission charges:

(Rs. in lakh)

	Asset-I	Asset-II	Asset-III			
	2008-09	2008-09	2005-06	2006-07	2007-08	2008-09
Depreciation	176.27	279.56	154.41	287.38	303.41	305.17
Interest on Loan	310.09	497.46	276.55	502.63	512.23	486.17
Return on Equity	216.38	321.43	161.01	308.41	331.34	334.00
Advance against Depreciation	265.05	258.24	0.00	0.00	0.00	207.46
Interest on Working Capital	25.87	40.41	23.49	42.58	44.54	48.95
O & M Expenses	57.14	215.81	310.48	553.56	575.56	598.69
<b>Total</b>	<b>1050.80</b>	<b>1612.91</b>	<b>925.94</b>	<b>1694.56</b>	<b>1767.08</b>	<b>1980.44</b>

7. The details submitted by the petitioner in support of its claim for interest on working capital are given hereunder:

(Rs. in lakh)

	Asset-I	Asset-II	Asset-III			
	2008-09	2008-09	2005-06	2006-07	2007-08	2008-09
Maintenance Spares	72.53	107.40	83.93	86.87	92.08	97.61
O & M expenses	4.76	17.98	44.35	46.13	47.96	49.89
Receivables	175.13	268.82	264.55	282.43	294.51	330.07
<b>Total</b>	<b>252.42</b>	<b>394.20</b>	<b>392.83</b>	<b>415.43</b>	<b>434.55</b>	<b>477.57</b>
Rate of Interest	10.25%	10.25%	10.25%	10.25%	10.25%	10.25%
<b>Interest</b>	<b>25.87</b>	<b>40.41</b>	<b>23.49</b>	<b>42.58</b>	<b>44.54</b>	<b>48.95</b>

8. Maharashtra State Electricity Distribution Company Limited (MSEDCL) in its reply has submitted that the petitioner may be asked to submit the details regarding policy towards liquidated damages, security deposit performance deposit and any other expenses etc. towards asset-wise final/retention amount claimed for the period 1.4.2008 to 31.3.2009. The petitioner in its rejoinder has confirmed that the expenditure shown in the petition for the year 2008-09 has been claimed as per Regulation 53 (1) (i) of the 2004 regulation on account of final/retention payments. In view of the clarification of the petitioner, the objections of MSEDCL no more survive. The concern expressed by MSEDCL regarding wages revision and reimbursement of filing fee have been taken care under the relevant heads of this order. We also observe that MSEDCL reference to para 20 of the Commission's order dated 22.7.2009 in Petition No. 2/2009 is not relevant to the present case because it related to non-consideration of balance estimated expenditure whereas in the present case we are concerned with additional expenditure actually incurred by the petitioner.

9. MPPTCL vide its reply has requested to disallow of transmission tariff for period 2005-06 for Asset-III. This issue has been dealt in petition. The concern expressed by MPPTCL regarding reimbursement of filing fee has been taken care under the relevant head of this order.

## CAPITAL COST

10. The details submitted by the petitioner in support of its claim for additional capital expenditure are given hereunder:

(Rs. in lakh)

Asset-I			Asset-II			Asset-III		
Year	Amount (Rs. in lakh)	Nature and details of expenditure	Year	Amount (Rs. in lakh)	Nature and details of expenditure	Year	Amount (Rs. in lakh)	Nature and details of expenditure
2008-09	Transmission line= Rs. 7.22 lakh	Final/retention payments	2008-09	Sub-station= Rs. 31.12 lakh Transmission line=Rs. 12.47 lakh and Building= Rs. 20.88 lakh	Final/retention payments	2008-09	Sub-station= Rs. 14.28 lakh	Final/retention payments
<b>Total</b>	<b>Rs. 7.22 lakh</b>			<b>Rs. 67.47 lakh</b>			<b>Rs. 14.28 lakh</b>	

11. The petitioner has submitted audited capital cost up to 31.3.2009 duly certified by Chartered Accountant. The additional capital expenditure claimed is within the original scope of work and on account of retention/balance payments. The additional expenditure sought to be capitalised is allowed under Regulation 53 of the 2004 regulations.

## Initial spares

12. Clause (1) of the Regulation 52 of the 2004 regulations *inter alia* provides that,-

“(1) Subject to prudence check by the Commission, the actual expenditure incurred on completion of the project shall form the basis for determination of final tariff. The final tariff shall be determined based on the admitted capital expenditure actually incurred up to the date of commercial operation of the transmission system and shall include capitalized initial spares subject to a ceiling norm as 1.5% of original project cost”.

13. It is noted that the initial spares have exceeded the cap of 1.50% for Asset-III. For restricting the initial spares, the expenditure of the transmission assets as on cut off date, taken together, has been considered. The adjustment of initial spares is as under:

(Rs. in lakh)

S.No	Particulars	Date of commercial operation	Cut- off date	Expenditure as on cut off date	Percentage of Initial spares as on cut-off date
1	Asset-I	1.3.2005	31-3-2006	6563.91	0.54%
2	Asset-II	1.8.2005	31-3-2007	10088.38	1.44%
3	Asset-III	1.9.2005	31-3-2007	9935.76	2.27%
	<b>TOTAL (A)</b>			<b>26588.05</b>	

(Rs. in lakh)

(i)	Actual Initial spares of the three assets taken together	405.9700
(ii)	Capital cost without initial spares <b>(A)-(i)</b>	26182.0800
(iii)	Initial spares @ 1.5% of all the three assets as on cut off date <b>(ii)x1.5%/98.5%</b>	398.7119
(iv)	Difference to be adjusted <b>(i)-(iii)</b>	7.2581

14. In the present case, as the petitioner has not indicated the apportionment of initial spares to various assets, it has been assumed that the majority of the initial spares were meant for sub-station (being the major head), and thus, the above difference in value of initial spares, being a minor amount, has been adjusted under the head sub- station equipments.

15. Therefore, capital expenditure of Rs. 8385.86 lakh as on the date of commercial operation for Asset-III has been considered for working out the tariff. The additional capital expenditure incurred after the date of commercial operation has been taken as per para 8 above. For Assets (1)

and (2), Expenditure for Asset-I and Asset-II has been considered as per Table- I and Table-II above. The transmission charges for the Asset-III is being revised from the period 2005-06.

### **TOTAL CAPITAL COST**

16. Based on the above, capital cost for the purpose of tariff in respect of transmission assets as on 31.3.2009 works out as under:

(Rs. in lakh)			
	Capital cost as on 1.4.2008 (As per order dated 19.6.2009)	Additional Capital Expenditure during 2008-09	Capital cost as on 1.4.2009
Asset-I	6639.04	7.22	6646.26
Asset-II	10088.38	64.47	10152.85
Asset-III	10040.67	14.28	10054.95

### **DEBT- EQUITY RATIO**

17. The petitioner has considered the amount of additional capital expenditure in the debt-equity ratio of 70:30. This has been found to be in order. Accordingly, for the purpose of tariff, equity considered for the transmission assets is as under:

(Rs. in lakh)				
	Equity as on 1.4.2008	Notional Equity due to additional capital expenditure during 2008-09	Average equity for 2008-09	Equity as on 31.3.2009
Asset-I	1544.52	2.17	1545.60	1546.68
Asset-II	2286.24	19.34	2295.91	2305.58
Asset-III	2381.93	4.28	2384.07	2386.22

### **RETURN ON EQUITY**

18. As per clause (iii) of Regulation 56 of the 2004 regulations, return on equity shall be computed on the equity base determined in accordance

with regulation 54 @ 14% per annum. Equity invested in foreign currency is to be allowed a return in the same currency and the payment on this account is made in Indian Rupees based on the exchange rate prevailing on the due date of billing.

19. Equity as given in the table under para 17 above has been considered. However, tariff for 2008-09 has been allowed on average equity. Accordingly, return on equity allowed for the year 2008-09 is given as under:

(Rs. in lakh)

Name of the asset	
	2008-09
Asset-I	216.38
Asset-II	321.43
Asset-III	333.77

### **INTEREST ON LOAN**

20. Clause (i) of Regulation 56 of the 2004 regulations *inter alia* provides that,-

“(a) Interest on loan capital shall be computed loan wise on the loans arrived at in the manner indicated in regulation 54.

(b) The loan outstanding as on 1.4.2004 shall be worked out as the gross loan in accordance with Regulation 54 minus cumulative repayment as admitted by the Commission or any other authority having power to do so, up to 31.3.2004. The repayment for the period 2004-09 shall be worked out on a normative basis.

(c) The transmission licensee shall make every effort to re-finance the loan as long as it results in net benefit to the beneficiaries. The costs associated with such re-financing shall be borne by the beneficiaries.

(d) The changes to the loan terms and conditions shall be reflected from the date of such re-financing and benefit passed on to the beneficiaries.



(e) In case of dispute, any of the parties may approach the Commission with proper application. However, the beneficiaries shall not withhold any payment ordered by the Commission to the transmission licensee during pendency of any dispute relating to re-financing of loan;

(f) In case any moratorium period is availed of by the transmission licensee, depreciation provided for in the tariff during the years of moratorium shall be treated as repayment during those years and interest on loan capital shall be calculated accordingly.

(g) The transmission licensee shall not make any profit on account of re-financing of loan and interest on loan;

(h) The transmission licensee may, at its discretion, swap loans having floating rate of interest with loans having fixed rate of interest, or vice versa, at its own cost and gains or losses as a result of such swapping shall accrue to the transmission licensee:

Provided that the beneficiaries shall be liable to pay interest for the loans initially contracted, whether on floating or fixed rate of interest."

21. In our calculation, the interest on loan has been worked out as detailed below:

(a) Gross amount of loan, repayment of instalments and rate of interest and weighted average rate of interest on actual loan have been considered as per the order dated 19.6.2009 in Petition No. 46/2009. There is no addition of actual loan during 2008-09.

(b) Notional loan arising out of additional capital expenditure for the year 2008-09 has been added to the loan amount as on 31.3.2008 to arrive at total notional loans. This adjusted gross loan has been considered as normative loans for tariff calculations.

(c) Tariff has been worked out considering normative loan and normative repayments. Once the normative loan has been arrived at, it is considered for all purposes in the tariff. Normative repayment has been worked out by the following formula:

$$\frac{\text{Actual repayment of actual loan during the year}}{\text{Opening balance of actual loan during the year}} \times \text{Opening balance of normative loan during the year}$$

(d) Moratorium in repayment of loan has been considered with reference to normative loan and if the normative repayment of loan during the year is less than the depreciation including Advance Against Depreciation during the year, it is considered as moratorium and depreciation including Advance Against Depreciation during the year is deemed as normative repayment of loan during the year.

(e) Weighted average rate of interest on actual loan worked out as per (a) above has been applied on the notional average loan during the year to arrive at the interest on loan.

22. Based on the above, the details of interest worked out are given hereunder:

(Rs. in lakh)

Details	Asset- I	Asset-II	Asset-III			
	2008-09	2008-09	2005-06	2006-07	2007-08	2008-09
Gross Normative Loan	5094.52	7802.15	6500.37	6894.20	7580.22	7658.74
Cumulative Repayment up to Previous Year/date of commercial operation	532.14	717.83	0.00	154.26	441.37	744.53
Net Loan-Opening	4562.38	7084.31	6500.37	6739.94	7138.85	6914.21
Addition due to Additional Capitalisation	5.05	45.13	393.83	686.02	78.52	10.00
Repayment during the year	441.32	537.80	154.26	287.12	303.15	512.27
Net Loan-Closing	4126.12	6591.64	6739.94	7138.85	6914.21	6411.95
Average Loan	4344.25	6837.97	6620.16	6939.40	7026.53	6663.08
Weighted Average Rate of Interest on Loan	7.14%	7.27%	7.15%	7.24%	7.28%	7.29%
Interest	310.09	497.46	276.30	502.25	511.86	485.82

23. The detailed calculations in support of the weighted average rate of interest for two assets are contained in Annexure-I, Annexure-II and Annexure-III and respectively attached.

### **DEPRECIATION**

24. Sub-clause (a) of clause (ii) of Regulation 56 of the 2004 regulations provides for computation of depreciation in the following manner, namely:

- "(i) The value base for the purpose of depreciation shall be the historical cost of the asset.
- (ii) Depreciation shall be calculated annually based on straight line method over the useful life of the asset and at the rates prescribed in Appendix II to these regulations. The residual value of the asset shall be considered as 10% and depreciation shall be allowed up to maximum of 90% of the historical capital cost of the asset. Land is not a depreciable asset and its cost shall be excluded from the capital cost while computing 90% of the historical cost of the asset. The historical capital cost of the asset shall include additional capitalisation on account of Foreign Exchange Rate Variation up to 31.3.2004 already allowed by the Central Government/Commission.
- (iii) On repayment of entire loan, the remaining depreciable value shall be spread over the balance useful life of the asset.

- (iv) Depreciation shall be chargeable from the first year of operation. In case of operation of the asset for part of the year, depreciation shall be charged on pro rata basis."

25. Depreciation allowed has been worked out as below:

(Rs. in lakh)

Details	Asset- I	Asset- II	Asset-III			
	2008-09	2008-09	2005-06	2006-07	2007-08	2008-09
Gross block as on 1.4.2008	6639.04	10088.38	8385.86	8948.47	9928.50	10040.67
Additional Capitalisation during 2008-09	7.22	64.47	562.61	980.03	112.17	14.28
Gross Block at the end of the year	6646.26	10152.85	8948.47	9928.50	10040.67	10054.95
Rate of Depreciation	2.6536%	2.7623%	3.0510%	3.0420%	3.0362%	3.0346%
Depreciable Value	5978.39	8883.21	7288.08	7981.57	8473.06	8529.96
Balance Useful life of the asset	-	-	-	-	-	-
Remaining Depreciable Value	5446.24	8165.38	7288.08	7827.31	8031.68	7785.43
Depreciation	176.27	279.56	154.26	287.12	303.15	304.91

### **ADVANCE AGAINST DEPRECIATION**

26. As per sub-clause (b) of clause (ii) of Regulation 56 of the 2004 regulations, in addition to allowable depreciation, the transmission licensee is entitled to Advance Against Depreciation, computed in the manner given hereunder:

AAD = Loan repayment amount as per regulation 56 (i) subject to a ceiling of 1/10th of loan amount as per regulation 54 minus depreciation as per schedule

27. It is provided that Advance Against Depreciation shall be permitted only if the cumulative repayment up to a particular year exceeds the cumulative depreciation up to that year. It is further provided that Advance Against Depreciation in a year shall be restricted to the extent of difference

between cumulative repayment and cumulative depreciation up to that year.

28. Accordingly, in our calculation the Advance Against Depreciation has been worked as detailed below:

(a) 1/10th of gross loan is worked out from the Gross Notional Loan as per para 22 above.

(b) Repayment of notional loan during the year is considered as per para 22 above.

(c) Depreciation is worked out as per para 25 above.

(d) In the calculation of Advance Against Depreciation, cumulative depreciation/Advance Against Depreciation up to the preceding year along with the depreciation of the current year have been considered for working out the Advance Against Depreciation

(Rs. in lakh)

	<b>Asset-I</b>	<b>Asset-II</b>	<b>Asset-III</b>			
	<b>2008-09</b>	<b>2008-09</b>	<b>2005-06</b>	<b>2006-07</b>	<b>2007-08</b>	<b>2008-09</b>
1/10th of Gross Loan (s)	509.45	780.21	650.04	689.42	758.02	765.87
Repayment of the Loan	441.32	537.80	154.26	287.12	303.15	512.27
Minimum of the above	441.32	537.80	154.26	287.12	303.15	512.27
Depreciation during the year	176.27	279.56	154.26	287.12	303.15	304.91
(A) Difference	265.05	258.24	0.00	0.00	0.00	207.35
Cumulative Repayment of the Loan	973.46	1255.64	154.26	441.37	744.53	1256.79
Cumulative Depreciation/ Advance against Depreciation	708.41	997.39	154.26	441.37	744.53	1049.44
(B) Difference	265.05	258.24	0.00	0.00	0.00	207.35
Advance against Depreciation Minimum of (A) and (B)	<b>265.05</b>	<b>258.24</b>	<b>0.00</b>	<b>0.00</b>	<b>0.00</b>	<b>207.35</b>

## OPERATION & MAINTENANCE EXPENSES

29. In accordance with clause (iv) of Regulation 56 the 2004 regulations, the following norms are prescribed for O & M expenses:

	Year				
	2004-05	2005-06	2006-07	2007-08	2008-09
O&M expenses (Rs in lakh per ckt-km)	0.227	0.236	0.246	0.255	0.266
O&M expenses (Rs in lakh per bay)	28.12	29.25	30.42	31.63	32.90

30. O&M expenses as taken for the tariff calculations as per order dated 19.6.2009 in Petition No. 46/2009 has been considered, since line length and number of bays remain unchanged.

## INTEREST ON WORKING CAPITAL

31. The components of the working capital and the interest thereon are discussed hereunder:

### **(i) Maintenance spares**

Regulation 56(v) (1) (b) of the 2004 regulations provides for maintenance spares @ 1% of the historical cost escalated @ 6% per annum from the date of commercial operation. The petitioner has claimed maintenance spares after accounting for additional capital expenditure. For the purpose of computation of maintenance spares, the historical cost is being taken as the cost on the date of commercial operation. Maintenance spares on additional capital expenditure are not being considered for the present. Accordingly, maintenance spares have been worked out on the historical cost and by providing escalation from the date of commercial operation.

**(ii) O & M expenses**

Regulation 56(v)(1)(a) of the 2004 regulations provides for operation and maintenance expenses for one month as a component of working capital. O&M expenses as considered in the order dated 19.6.2009 in Petition No. 46/2009 have been considered.

**(iii) Receivables**

As per Regulation 56(v)(1)(c) of the 2004 regulations, receivables will be equivalent to two months' average billing calculated on target availability level. Accordingly, in the tariff being allowed, receivables have been worked out on the basis of 2 months' transmission charges.

**(iv) Rate of interest on working capital**

As per Regulation 56(v) (2) of the 2004 regulations, rate of interest on working capital shall be on normative basis and shall be equal to the short-term Prime Lending Rate of State Bank of India as on 1.4.2004 or on 1st April of the year in which the project or part thereof (as the case may be) is declared under commercial operation, whichever is later. The interest on working capital is payable on normative basis notwithstanding whether or not the transmission licensee has taken working capital loan from any outside agency. The petitioner has claimed interest on working capital @ 10.25% based on SBI PLR as on 1.4.2004, which is in accordance with the 2004 regulations and has been allowed.

32. The necessary computations in support of interest on working capital are appended herein below:

(Rs. in lakh)

	Asset- I	Asset-II	Asset-III			
	2008-09	2008-09	2005-06	2006-07	2007-08	2008-09
Maintenance Spares	72.53	107.40	83.86	86.79	92.00	97.52
O & M expenses	4.76	17.98	44.35	46.13	47.96	49.89
Receivables	175.13	268.82	264.39	282.28	294.37	329.91
Total	252.43	394.20	392.61	415.20	434.33	477.32
Rate of Interest	10.25%	10.25%	10.25%	10.25%	10.25%	10.25%
Interest	<b>25.87</b>	<b>40.41</b>	<b>23.47</b>	<b>42.56</b>	<b>44.52</b>	<b>48.93</b>

### TRANSMISSION CHARGES

33. The transmission charges being allowed for the three transmission assets are summarised below:

(Rs. in lakh)

	Asset- I	Asset-II	Asset-III			
	2008-09	2008-09	2005-06	2006-07	2007-08	2008-09
Depreciation	176.27	279.56	154.26	287.12	303.15	304.91
Interest on Loan	310.09	497.46	276.30	502.25	511.86	485.82
Return on Equity	216.38	321.43	160.87	308.18	331.11	333.77
Advance against Depreciation	265.05	258.24	0.00	0.00	0.00	207.35
Interest on Working Capital	25.87	40.41	23.47	42.56	44.52	48.93
O & M Expenses	57.14	215.81	<b>310.48</b>	<b>553.56</b>	<b>575.56</b>	<b>598.69</b>
Total	<b>1050.80</b>	<b>1612.90</b>	<b>925.38</b>	<b>1693.66</b>	<b>1766.20</b>	<b>1979.48</b>

34. The petitioner shall recover from the beneficiaries the additional transmission charges in one instalment and these charges shall be shared in accordance with the 2004 regulations.

35. The petitioner has also sought reimbursement of filing fee paid. The Commission by its separate general order dated 11.9.2008 in Petition No.

129/2005 (suo-motu) has decided that reimbursement of the petition filing

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fee shall not be allowed during the tariff period 2004-09 as the same has been factored in the O&M norms. The decision on reimbursement of the licence fee shall be communicated separately.

36. In addition to the transmission charges, the petitioner shall be entitled to other charges like income-tax, incentive, surcharge and other cess and taxes in accordance with the 2004 regulations.

37. This order disposes of Petition No. 9/2010.

Sd/-  
**(S.JAYARAMAN)**  
**MEMBER**

sd/-  
**(Dr. PRAMOD DEO)**  
**CHAIRPERSON**

## Asset-I

	Details of Loan	2008-09
<b>1</b>	<b>Bond XV</b>	
	Gross Loan opening	778.00
	Cumulative Repayment upto previous year	64.83
	Net Loan-Opening	713.17
	Additions during the year	0.00
	Repayment during the year	64.83
	Net Loan-Closing	648.34
	Average Loan	680.76
	Rate of Interest	6.68%
	Interest	45.47
	Repayment Schedule	10 annual installments from 23.2.2008
<b>2</b>	<b>Bond XVI</b>	
	Gross Loan opening	3621.00
	Cumulative Repayment upto previous year	0.00
	Net Loan-Opening	3621.00
	Additions during the year	0.00
	Repayment during the year	362.10
	Net Loan-Closing	3258.90
	Average Loan	3439.95
	Rate of Interest	7.10%
	Interest	244.24
	Repayment Schedule	10 annual installments from 18.2.2009
<b>3</b>	<b>Bond XVIII ( Add Cap for 2005-06)</b>	
	Gross Loan opening	86.00
	Cumulative Repayment up to previous year	0.00
	Net Loan-Opening	86.00
	Additions during the year	0.00
	Repayment during the year	0.00
	Net Loan-Closing	86.00
	Average Loan	86.00
	Rate of Interest	8.15%
	Interest	7.01
	Repayment Schedule	12 annual installments from 9.3.2010
<b>4</b>	<b>Bond XII</b>	
	Gross Loan opening	11.00
	Cumulative Repayment up to previous year	2.75
	Net Loan-Opening	8.25
	Additions during the year	0.00
	Repayment during the year	0.92

	Net Loan-Closing	7.33
	Average Loan	7.79
	Rate of Interest	9.70%
	Interest	0.76
	Repayment Schedule	12 annual installments from 28.3.2006
<b>5</b>	<b>Bond XIII - option I</b>	
	Gross Loan opening	279.00
	Cumulative Repayment up to previous year	46.50
	Net Loan-Opening	232.50
	Additions during the year	0.00
	Repayment during the year	23.25
	Net Loan-Closing	209.25
	Average Loan	220.88
	Rate of Interest	8.63%
	Interest	19.06
	Repayment Schedule	12 annual installments from 31.7.2006
<b>6</b>	<b>Bond XIX ( Add Cap for 2006-07)</b>	
	Gross Loan opening	2.55
	Cumulative Repayment up to previous year	0.00
	Net Loan-Opening	2.55
	Additions during the year	0.00
	Repayment during the year	0.00
	Net Loan-Closing	2.55
	Average Loan	2.55
	Rate of Interest	9.25%
	Interest	0.24
	Repayment Schedule	12 annual installments from 24.7.2010
	Gross Loan opening	4777.55
	Cumulative Repayment up to previous year	114.08
	Net Loan-Opening	4663.47
	Additions during the year	0.00
	Repayment during the year	451.10
	Net Loan-Closing	4212.37
	Average Loan	4437.92
	Rate of Interest	7.1379%
	Interest	316.77

## Asset-II

(Rs. in lakh)

	Details of Loan	2008-09
<b>1</b>	<b>Bond XII</b>	
	Gross Loan opening	15.00
	Cumulative Repayment up to the date of commercial operation /previous year	3.75
	Net Loan-Opening	11.25
	Additions during the year	0.00
	Repayment during the year	1.25
	Net Loan-Closing	10.00
	Average Loan	10.63
	Rate of Interest	9.70%
	Interest	1.03
	Repayment Schedule	12 Annual instalments from 28.3.2006
<b>2</b>	<b>Bond XIII Option-I</b>	
	Gross Loan opening	352.00
	Cumulative Repayment up to the date of commercial operation /previous year	58.67
	Net Loan-Opening	293.33
	Additions during the year	0.00
	Repayment during the year	29.33
	Net Loan-Closing	264.00
	Average Loan	278.67
	Rate of Interest	8.63%
	Interest	24.05
	Repayment Schedule	12 Annual instalments from 31.7.2006
<b>3</b>	<b>Bond XV</b>	
	Gross Loan opening	983.00
	Cumulative Repayment up to the date of commercial operation /previous year	81.92
	Net Loan-Opening	901.08
	Additions during the year	0.00
	Repayment during the year	81.92
	Net Loan-Closing	819.17
	Average Loan	860.13
	Rate of Interest	6.68%
	Interest	57.46
	Repayment Schedule	12 Annual instalments from 28.2.2008

<b>4</b>	<b>Bond XVI</b>	
	Gross Loan opening	4574.00
	Cumulative Repayment up to the date of commercial operation /previous year	0.00
	Net Loan-Opening	4574.00
	Additions during the year	0.00
	Repayment during the year	457.40
	Net Loan-Closing	4116.60
	Average Loan	4345.30
	Rate of Interest	7.10%
	Interest	308.52
	Repayment Schedule	10 Annual instalments from 18.2.2009
<b>5</b>	<b>Bridge Financing from IOB w.e.f. 01.08.2005 upto 21.09.2005 /Bond-XVII w.e.f 22.9.2005</b>	
	Gross Loan opening	1250.00
	Cumulative Repayment up to the date of commercial operation /previous year	0.00
	Net Loan-Opening	1250.00
	Additions during the year	0.00
	Repayment during the year	0.00
	Net Loan-Closing	1250.00
	Average Loan	1250.00
	Rate of Interest	7.39%
	Interest	92.38
	Repayment Schedule	10 annual inatalments from 22-9-09
<b>6</b>	<b>Bond XVIII ( Add Cap for 2005-06)</b>	
	Gross Loan opening	68.00
	Cumulative Repayment up to the date of commercial operation /previous year	0.00
	Net Loan-Opening	68.00
	Additions during the year	0.00
	Repayment during the year	0.00
	Net Loan-Closing	68.00
	Average Loan	68.00
	Rate of Interest	8.15%
	Interest	5.54
	Repayment Schedule	12 Annual instalments from 9.3.2010
<b>7</b>	<b>Bond XIX ( Add Cap for 2006-07)</b>	
	Gross Loan opening	157.45
	Cumulative Repayment up to the date of commercial operation /previous year	0.00
	Net Loan-Opening	157.45
	Additions during the year	0.00

	Repayment during the year	0.00
	Net Loan-Closing	157.45
	Average Loan	157.45
	Rate of Interest	9.25%
	Interest	14.56
	Repayment Schedule	12 Annual instalments from 24.7.2010
<b>8</b>	<b>Bond XXII ( Add Cap for 2006-07)</b>	
	Gross Loan opening	252.00
	Cumulative Repayment up to the date of commercial operation /previous year	0.00
	Net Loan-Opening	252.00
	Additions during the year	0.00
	Repayment during the year	0.00
	Net Loan-Closing	252.00
	Average Loan	252.00
	Rate of Interest	8.68%
	Interest	21.87
	Repayment Schedule	12 Annual instalments from 7-12-2010
	Gross Loan opening	7651.45
	Cumulative Repayment up to the date of commercial operation /previous year	144.33
	Net Loan-Opening	7507.12
	Additions during the year	0.00
	Repayment during the year	569.90
	Net Loan-Closing	6937.22
	Average Loan	7222.17
	Rate of Interest	7.275%
	Interest	525.41

## ANNEXURE-III

## Asset-III

(Rs. in lakh)

Details of Loan	2005-06	2006-07	2007-08	2008-09
<b>Bond XII</b>				
Gross Loan opening	13.00	13.00	13.00	13.00
Cumulative Repayment up to the date of commercial operation /previous year	0.00	1.08	2.17	3.25
Net Loan-Opening	13.00	11.92	10.83	9.75
Additions during the year	0.00	0.00	0.00	0.00
Repayment during the year	1.08	1.08	1.08	1.08
Net Loan-Closing	11.92	10.83	9.75	8.67
Average Loan	12.46	11.38	10.29	9.21
Rate of Interest	9.70%	9.70%	9.70%	9.70%
Interest	1.21	1.10	1.00	0.89
Repayment Schedule	12 Annual instalments from 28.3.2006			
<b>Bond XIII Option-I</b>				
Gross Loan opening	319.00	319.00	319.00	319.00
Cumulative Repayment up to the date of commercial operation /previous year	0.00	0.00	26.58	53.17
Net Loan-Opening	319.00	319.00	292.42	265.83
Additions during the year	0.00	0.00	0.00	0.00
Repayment during the year	0.00	26.58	26.58	26.58
Net Loan-Closing	319.00	292.42	265.83	239.25
Average Loan	319.00	305.71	279.13	252.54
Rate of Interest	8.63%	8.63%	8.63%	8.63%
Interest	27.53	26.38	24.09	21.79
Repayment Schedule	12 Annual instalments from 31.7.2006			
<b>Bond XV</b>				
Gross Loan opening	889.00	889.00	889.00	889.00
Cumulative Repayment up to the date of commercial operation /previous year	0.00	0.00	0.00	74.08
Net Loan-Opening	889.00	889.00	889.00	814.92
Additions during the year	0.00	0.00	0.00	0.00
Repayment during the year	0.00	0.00	74.08	74.08
Net Loan-Closing	889.00	889.00	814.92	740.83
Average Loan	889.00	889.00	851.96	777.88
Rate of Interest	6.68%	6.68%	6.68%	6.68%
Interest	59.39	59.39	56.91	51.96
Repayment Schedule	12 Annual instalments from 28.02.2008			
<b>Bond XVI</b>				
Gross Loan opening	4135.00	4135.00	4135.00	4135.00
Cumulative Repayment up to the date of commercial operation /previous year	0.00	0.00	0.00	0.00
Net Loan-Opening	4135.00	4135.00	4135.00	4135.00
Additions during the year	0.00	0.00	0.00	0.00

Repayment during the year	0.00	0.00	0.00	413.50
Net Loan-Closing	4135.00	4135.00	4135.00	3721.50
Average Loan	4135.00	4135.00	4135.00	3928.25
Rate of Interest	7.10%	7.10%	7.10%	7.10%
Interest	293.59	293.59	293.59	278.91
Repayment Schedule	10 Annual instalments from 18.02.2009			
<b>Bridge Financing from IOB w.e.f. 1.8.2005 upto 21.9.2005 /Bond-XVII w.e.f 22.9.2005</b>				
Gross Loan opening	1150.00	1150.00	1150.00	1150.00
Cumulative Repayment up to the date of commercial operation /previous year	0.00	0.00	0.00	0.00
Net Loan-Opening	1150.00	1150.00	1150.00	1150.00
Additions during the year	0.00	0.00	0.00	0.00
Repayment during the year	0.00	0.00	0.00	0.00
Net Loan-Closing	1150.00	1150.00	1150.00	1150.00
Average Loan	1150.00	1150.00	1150.00	1150.00
Rate of Interest	7.24%	7.39%	7.39%	7.39%
Interest	83.26	84.99	84.99	84.99
Repayment Schedule	10 annual inatalments from 22-09-09			
<b>Bond XVIII ( Add Cap for 2005-06)</b>				
Gross Loan opening	0.00	96.00	96.00	96.00
Cumulative Repayment up to the date of commercial operation /previous year	0.00	0.00	0.00	0.00
Net Loan-Opening	0.00	96.00	96.00	96.00
Additions during the year	96.00	0.00	0.00	0.00
Repayment during the year	0.00	0.00	0.00	0.00
Net Loan-Closing	96.00	96.00	96.00	96.00
Average Loan	48.00	96.00	96.00	96.00
Rate of Interest	8.15%	8.15%	8.15%	8.15%
Interest	3.91	7.82	7.82	7.82
Repayment Schedule	12 Annual instalments from 9.3.2010			
<b>Bond XXII ( Add Cap for 2006-07)</b>				
Gross Loan opening	0.00	0.00	483.00	483.00
Cumulative Repayment up to the date of commercial operation /previous year	0.00	0.00	0.00	0.00
Net Loan-Opening	0.00	0.00	483.00	483.00
Additions during the year	0.00	483.00	0.00	0.00
Repayment during the year	0.00	0.00	0.00	0.00
Net Loan-Closing	0.00	483.00	483.00	483.00
Average Loan	0.00	241.50	483.00	483.00
Rate of Interest	0.00%	8.68%	8.68%	8.68%
Interest	0.00	20.96	41.92	41.92
Repayment Schedule	12 Annual instalments from 7.12.2010			
Gross Loan opening	6506.00	6602.00	7085.00	7085.00
Cumulative Repayment up to the date of commercial operation /previous year	0.00	1.08	28.75	130.50



Net Loan-Opening	6506.00	6600.92	7056.25	6954.50
Additions during the year	96.00	483.00	0.00	0.00
Repayment during the year	1.08	27.67	101.75	515.25
Net Loan-Closing	6600.92	7056.25	6954.50	6439.25
Average Loan	6553.46	6828.58	7005.38	6696.88
Rate of Interest	<b>7.155%</b>	<b>7.238%</b>	<b>7.285%</b>	<b>7.291%</b>
Interest	468.88	494.23	510.32	488.29